

## Central Administrative Tribunal Principal Bench

O.A.No.415/98

## Hon ble Mr. Justice K.M.Agarwal, Chairman Hon ble Shri R.K.Ahooja, Member (A)

New Delhi, this the 2nd day of March, 1998

I.J.Giroh s/o late Shri Prabhu Dayal Giroh r/o 111/9 Kishan Garh Aruna Asaf Ali Marg New Delhi - 110 070.

... Applicant

(By Shri D.C. Vohra, Advocate)

Vs.

- Union of India through
  The Foreign Secretary
  Govt. of India
  Ministry of External Affairs
  South Block
  New Delhi 110 011.
- The Consul General Consulate - General of India San Francisco - USA c/o Ministry of External Affairs South Block New Delhi - 110 011.

Respondents

O.R D E R (Oral)

## Hon ble Mr. Justice K.M. Agarwal, Chairman

Heard the learned counsel for the applicant on admission.

It appears that the departmental enquiry initiated against the applicant in 1993. The enquiry officer has submitted his report to the disciplinary authority on 24.5.1996 but so far the disciplinary authority has not taken any decision on the basis of that The learned counsel submits that although the report. applicant made a representation before the disciplinary authority the matter is pending with him with the result that he has been deprived of his consideration for further promotion to the post of Grade-I(Under

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Secretary). We are of the view that, looking into the nature of grievance made by the applicant in this application, it can be disposed of at the admission stage itself by directing the respondents to take an appropriate decision on the basis of the enquiry report submitted by the Enquiry Officer within a period of one month from the date of receipt of a copy of this order, after taking into account the submissions made by the applicant pursuant to supply of copy of the enquiry report to him. Accordingly, this case is dipsoed of.

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(K.M.Agarwal) Chairman

(R.K.Abooja) Momber(A)

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